

SHRI MAHAVIR TYAGI: Yes, Sir. So far as information has been received here: the United States of America, Spain, France, Netherlands, Sweden, Norway, Portugal, Thailand, Denmark, Italy, Greece, Brazil, Belgium, Turkey and Russia.

KHWAJA INAIT ULLAH: May I know the difference in expenditure between the previous cruise and the coming cruise?

SHRI MAHAVIR TYAGI: I am sorry I have not got any figures ready in respect of the previous cruise. But this year it is going to be about Rs. 12 lakhs including the Rs. 2 lakhs which will be the approximate expenditure during the three weeks in the United Kingdom. Twenty-three officers and 1,100 men are going.

KHWAJA INAIT ULLAH: What will be the excess amount of expenditure that will be incurred on this cruise?

SHRI MAHAVIR TYAGI: There is no excess. This Rs. 12 lakhs is the budget for cruising for this summer.

SHRI C. G. K. REDDY: May I know where the cruise is going to take place before the units proceed to Britain?

SHRI MAHAVIR TYAGI: The Mediterranean Sea.

SHRI C. G. K. REDDY: Along with the British Navy?

SHRI MAHAVIR TYAGI: Of course. The British Navy too.

\*571. [The questioner, Shri P. C. Bhanj Deo was absent.]

#### DEATH OF A PRISONER IN TRIPURA

\*572. MUNSHI ARMAN ALI: Will the Minister for STATES be pleased to state:

(a) whether it is a fact that a man known as Sabarali was found dead in the Thana lock-up of Bisalgarh, Tripura;

(b) if so, what was the cause of his death as revealed in the postmortem examination;

(c) whether any case was lodged by Government in the Court at Tri-pura; and

(d) if the answer to part (c) above be in the affirmative, what were the findings of the Court and what action Government have taken thereon?

THE MINISTER FOR HOME AFFAIRS AND STATES (DR. K. N. KATJU): (a) and (b). No. One Safar Ali, an accused in a kidnapping case, however, died in Bisalgarh on 4th November, 1951 under the following circumstances:

One day while passing through a village, he was caught by the villagers and severely beaten. He was rescued from his assailants by a police constable who brought him to the thana. A doctor was called to attend on him in the thana lock-up. Later on he became unconscious and was taken out of the lock-up. The doctor was called in again but he did not regain consciousness and subsequently died. The post-mortem examination held on the body of Safar Ali revealed that the death was due to shock and cerebral haemorrhage caused by external violence.

<c> A case was registered against the offenders under section 304, Indian Penal Code for assaulting Shri Safar Ali but the case has not yet been taken up as one of the accused is absconding.

(d) Does not arise in view of reply to part (c) of the question.

SHRI S. N. MAZUMDAR: Sir, is it not a fact that the son of the deceased filed a complaint with the Magistrate against the Sub-Inspector of Police holding him responsible for the death of his father?

DR. K. N. KATJU: I want notice.

SHRI S. N. MAZUMDAR: Is it not a fact, Sir, that the Magistrate ordered the same Sub-Inspector to be in charge of the investigation of this case?

DR. K. N. KATJU: I repeat, I want notice.

SHRI C. G. K. REDDY: After investigation, if the hon. Minister finds that the answer to this question is 'yes', would he please enquire into the matter with all force?

DR. K. N. KATJU: I shall certainly make enquiries. There is no doubt about that. But the answer is limited to the question as it is put.

SHRI C. G. K. REDDY: He has asked two questions. One is that the son of the deceased has complained to the District Magistrate accusing the Sub-Inspector of Police for being the cause of his father's death. Secondly, the District Magistrate has appointed the same Sub-Inspector to enquire into this case. If this is true .....

DR. K. N. KATJU: Will the hon. Member please read the question put to me?

SHRI C. G. K. REDDY: I only say I this in respect of the supplementary. If the answers to these supplementaries are 'yes' after investigation, would the hon. Minister kindly take all steps to see that such things do not happen?

DR. K. N. KATJU: I shall make all further enquiries in the light of the supplementaries put to me.

SHRI S. N. MAZUMDAR: Will the hon. Minister make an enquiry about another matter where one of the accused persons, namely Sonamia, who is said to be absconding in Pakistan, is living in Tripura and that too within a stone's throw of the police station?

MR. CHAIRMAN: We always do sometimes that sort of thing.

SHRI V. G. GOPAL: Why was the deceased not removed to the hospital instead of the lock-up?

DR. K. N. KATJU: He died probably within an hour or two. There was no time. I do not know even the geographical situation as to how far was the hospital and how far was the thana.

#### LEGISLATION TO REMOVE CIVIL DISABILITIES OF HARIJANS

\*573. SHRI T. D. PUSTAKE: Will the Minister for HOME AFFAIRS be pleased to state whether Government propose to introduce legislation on an all-India basis for the removal of civil disabilities of Harijans; if so, when?

THE MINISTER FOR HOME AFFAIRS AND STATES (DR. K. N. KATJU): As stated in the course of the debate on a non-official resolution on this subject in the other House on 17th April 1953, Government hope to bring before Parliament suitable legislation during this year at the latest.

SHRI T. D. PUSTAKE: Will the Government take into account before framing legislation, article 35 read with article 17 and the articles connected therewith—articles 15, 16, 19, 25 .....

SHRI B. N. DATAR: All the articles of the Constitution will be taken into account before framing this Bill.

PROF. G. RANGA: Do the Government propose to consult the All-India Harijan Sevak Sangh and also prominent workers who have been doing Harijan seva throughout the country before they give final touches to the Bill?

SHRI B. N. DATAR: We shall consult not only the Harijan Sevak Sangh and other organisations but also the State Governments.